

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 113

IA(I.B.C)/981(CH)2024

And

CP (IB) No. 273/Chd/Hry/2022

IN THE MATTER OF:

Central Bank of India

...

Petitioner

Versus

Arvind Kumar Saraf

...

Respondent

Under Section: 95, 99, IBC 2016

Order delivered on 24.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Raghav Kakkar, Advocate.

For the Respondent : Mr. Raghav Kapoor, Advocate.

For the RP : Mr. Pawan Garg, RP in person.

ORDER

Heard the submissions made by the learned counsel for the Resolution Professional as well as RP. The learned counsel for the Personal Guarantor is also present and prayed for grant of ten days' time to file the objections. Week days' time is granted for filing the objections, if any. It is made clear that no further extension of time will be given for filing objections. The Personal Guarantor is directed to serve a copy of his objections as filed before this Adjudicating Authority to the counsel for RP/RP and both the counsels may be

in readiness to argue the matter on the next date. List this matter on 28.05.2024.

Sd/-
(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)